

In the Delhi High Court

Case No : Mac.App 114 OF 2013, 839 OF 2018

APPELLANT

 V_S

RESPONDENT

Date of Decision : 08-10-2018

Acts Referred:

Citation : (2018) 10 DEL CK 0137

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

- 1.,Medical Expenses,"Rs.3,100/-
- 2.,Special diet and conveyance,"Rs.12,000/-
- 3.,Attendant charges,"Rs.12,000/-
- 4.,Expenses for artificial limb,"Rs.2,52,204/-
- 5.,Loss of income,"Rs.19,968/-
- 6.,Loss of future income,"Rs.9,34,600/-
- 7.,Pain and suffering, loss of amenities of life & loss of expectation of life
(composite compensation),"Rs.3,00,000/-
- , "
- Total", "Rs.15,33,872/-
- 1.,Medical Expenses,"Rs.3,100/-
- 2.,Special diet and conveyance,"Rs.12,000/-
- 3.,Attendant charges,"Rs.12,000/-

Total", "Rs.16,05,660/-